

National Company Law Tribunal

Allahabad Bench

CP NO. 170/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE COMPANY: *Nagendra Nath Tiwari Vs. Prism Industrial Complex Limited & ors.*

SECTION OF THE COMPANIES ACT/I & B CODE: *71(10) of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.170/ALD/2017.

Sh. Rakesh Kumar for the applicant/petitioner. Sh. Ashutosh Vaish for the respondent company. The Registry of this Tribunal points out that the Registered office of respondent company is situated at Himachal Pradesh.

Hence, the present petition may not lie before this Bench of NCLT.

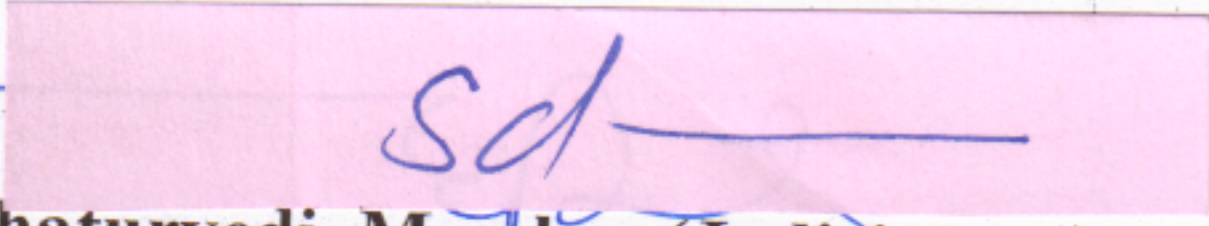
Hence, a formal notice be issued to the respondent company, at the place where the Registered Office of the Company is presently situated.

Further, a spare copy of this petition also be provided to the counsel Sh. Ashutosh Vas.

The matter be listed on 21st December, 2017.

Dated: 24.11.2017

Typed by:
MD. Zaid
(Stenographer)


H.P. Chaturvedi, Member (Judicial)